

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

CR. No. 199 of 1997  
in

OA. No. 1834 of 1997

(2)

Dated New Delhi, this 20th day of August, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN (J)  
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

P. C. Mehta  
ASM, Retd.  
C-3/8792, Vasant Kunj  
NEW DELHI.

... Applicant

By Advocate: Shri H. K. Gangwani

VERSUS

Union of India, through

1. S. P. Mehta  
General Manager  
Northern Railway  
Baroda House  
NEW DELHI.

2. K. K. Chaudhary  
Divisional Railway Manager  
Northern Railway  
State Entry Road  
NEW DELHI.

... Respondents

By Advocate: Shri P. S. Mahendru

ORDER (Oral)

Dr Jose P. Verghese, VC (J)

The order complained against was the one passed in OA. No. 1834/96 on 31.3.97. The respondents were to comply with our orders within three months alongwith interest of 18%. Thus the direction on arrears of payment was to be done by 30.6.97.

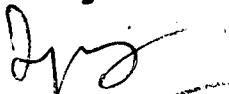
2. The respondents have filed an affidavit today saying that there is an order from the High Court stating that operation of the direction nos. (a) & (b)

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of paragraph-6 of the said order has been stayed  
and  
by an order dated 14.8.97/ as far as the direction  
no.(c) is concerned, the appropriate payment has  
been made on 11.8.97, that is to say, after about  
one-and-half month's delay.

2. The applicant shall verify these facts from  
the respondents and in case something more is to be  
paid, he is at liberty to take appropriate action  
against the respondents. Since the delay of  
one-and-half month is noticed in accordance with  
their own affidavit, the respondents shall direct  
to pay Rs.1000/- to the Legal Aid Cell of the CAT  
Bar Association.

3. With these, the CP is disposed of. Notices  
discharged.

  
(K. Muthukumar)  
Member(A)

  
(Dr Jose P. Verghese)  
Vice Chairman(J)

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